

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**A.No. 261 of 2015 & IA No. 418 of 2015**

Dated : 21<sup>st</sup> March, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**National Aluminium Company Ltd.**

**...Appellant(s)**

**Versus**

**Odisha Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant : Mr. Ashok Gupta, Sr. Advocate along  
with Mr. Ghanshyam

Counsel for the Respondent(s) : Mr. G. Umapathy, Mr. Rutwik Panda  
and Ms. Anshu Malik for OERC

**ORDER**

The respondent No.3 has already filed counter Affidavit/reply without furnishing copy thereof to the appellant. Copy be furnished today itself. Mr.Rutwik Panda, learned counsel for respondent Nos. 2 & 3 submits that he has filed reply in a connected appeal, being Appeal No.260 of 2015. The same reply is adopted in this matter. Rejoinder, if any, be filed within two weeks from today.

Post the appeal for arguments on **25<sup>th</sup> May, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

*sh/kt*